



* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 1200/2014 KIRAN SHARMA

.....Plaintiff

Through: Ms. Chanan Parwani, Ms.

Shivangi Nanda & Ms. Kavita

Vinayak, Advs. (Mobile

No.8800167324)

versus

SUDHA SHARMA AND ANR

....Defendant

Through: Ms.Tanu Singhal, Advs. for D-1

(Mobile No.9999739937)

Mr. Sanyat Lodha & Ms. Hima Bhardwaj, Advs. for D-2 (Mobile

No.84474477651)

CORAM: JOINT REGISTRAR (JUDICIAL) SH. MANISH SHARMA, (DHJS)

> ORDER 15.05.2023

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I.A. No. 21810/2022 (u/S 151 CPC seeking closure of right of the defendants no.1, 3 and 4 to lead evidence, moved by the plaintiff)

- 1. No reply to the captioned IA has been filed.
- 2. Ld. Counsel for defendant no.2 had submitted that she does not wish to file any reply to the captioned IA and she has no objection if the captioned IA is allowed.
- 3. As per office note, reply filed vide diary no.310981 has been returned under objection. Learned counsel for defendant nos.1, 3 and 4 is requested to check it up with the Registry and have the same placed on record.



4. Re-notify the matter completion of pleadings quathe captioned IA on **04**th **July, 2023.**

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- 5. The matter is at the stage of defendants' evidence.
- 6. As per office note, documents and evidence by way of affidavit have been e-filed by defendant. Hard copy of the same has not been filed despite directions.
- 7. Learned counsel for plaintiff submits that previous cost has not been paid.
- 8. Learned counsel for defendant no.1 submits that she has filed an application seeking leave to file additional documents vide diary no.805182 today itself. The said application has not come on record. Learned counsel for defendant no.1 is requested to check it up with the Registry and have the same placed on record.
- 9. Re-notify the matter for further proceedings on **04**th **July, 2023.**

MANISH SHARMA, (DHJS) JOINT REGISTRAR (JUDICIAL)

MAY 15, 2023/nk

Click here to check corrigendum, if any